



FORM No. 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## CUTTACK BENCH

### ORDER SHEET

Application No. O.A. 253 of 200 6.Applicant (s) M. Anand Rao Respondent (s) Union of India & OthersAdvocate for Applicant (s) M/s. R. N. Mishra Advocate for Respondent (s) S. K. Das  
D. Pashe

#### NOTES OF THE REGISTRY

I. p. o of Rs. 50/-  
filed.  
Copy Served.  
For favour of  
Registration please  
as per memo

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21.3.06

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SO. J

For Admission.  
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Bench

S. K. Das

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#### ORDERS OF THE TRIBUNAL

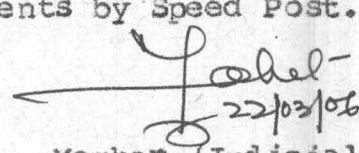
#### REGISTER

\$  
By Registrar 21-03-06.

Order dated: 22.03.2006

Applicant, who received the upgradation benefit under Annexure-A/6 dated 01.06.2004, had filed the representation under Annexure-A/7 dated 14.06.2005 seeking upgradation benefit from a retrospective date/since 1994. It appears, the representation in question (Annexure-A/7 dated 14.06.2005) is still pending with the Respondent Authorities.

Since the representation in question is still pending with Respondent Authorities, this O.A. is hereby disposed of, at admission stage, with direction to the Respondents to consider the

Notes of the Registry	Orders of the Tribunal
<p>ordr. 22 B. 26</p> <p>Copy of order / Copy of OA Sent to all members by Speed Post Copies and handed over to both counsels.</p> <p>h 24/3</p> <p>Sh 24/3/06 SD(J)</p>	<p>grievances of the Applicant (as raised in his representation under Annexure-A/7 dated 14.06.2005 and in this O.A.) and pass necessary consequential orders within a period of 30 days from the date of receipt of a copy of this order. While giving consideration to the grievances of the Applicant, the authorities should keep in mind Govt. of India instructions (issued under Annexure-A/4 dated 22.09.1992) and grievances raised in the representations filed under Annexure-A/5 series to this Original Application. They should keep in mind that the positive grievance of the Applicant is that no sooner he completed three years of services in the particular grade, he was entitled to receive the upgradation benefits.</p> <p>Send copies of this order to the Respondents, along with copies of this O.A., and free copies of this order be given to Mr. R.N.Mishra, Ld. Counsel appearing for the Applicant and to Mr. B.Dash, Ld. Additional Standing Counsel for Union of India; on whom a copy of this O.A. has already been served.</p> <p>Mr. R.N.Mishra, Ld. Counsel appearing for the Applicant undertakes to furnish required postages for communication of the copy of this order to all the Respondents by Speed Post.</p> <p style="text-align: right;">   22/03/06  Member (Judicial) </p>